

Kennedy Centre, Washington D.C. on June 13, 1985, followed by a series of classical dance & music performances at the Lincoln Centre, New York in September, 1985 and a performing arts programme combining classical and folk forms sponsored by the Ford Foundation which would tour 40 universities from September 1985 to May 1986. Seminars and colloquia and a festival of Indian films would also be held during the Festival of India in USA. In France, among the highlights would be the Inaugural Mela on 7 & 8 June in Paris, followed by the Avignon Festival which would feature some of the top exponents of Hindustani & Carnatic classical music and in September-October 1985 the Autumn Festival which would be a series of about 67 concerts of classical and Music dance. Besides this a year long programme of performing arts sponsored by the House of Cultures of the World will present in Paris and many other cities in France, most of the folk forms, like chhau, the martial arts, Nega dances, Ballads and folk songs, puppetry and shadow theatre, Ras Lila and Percussion concerts. An exhibition of Classical art at the Grand Palais, Paris, in March-June 1986, and exhibition of Indian architecture in the Ecole des Beaux arts Paris in November 1985, a Textile Exhibition in the Musee des Arts Decoratifs, Paris in October 1985, an Exhibition of Contemporary Indian art and a festival of Indian films at the Pompidou Centre as well as a series of seminars will also be among the highlights of the Festival of India in France.

Restriction on Construction of Buildings Near Airport

*758. SHRI SURESH KURUP: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state :

(a) whether there is any restriction stipulated by Civil Aviation or International Airport Authority of India regarding the construction of buildings near International Airports;

(b) if so, the minimum distance regulation for the construction of buildings;

(c) whether there is any restriction on the height of the buildings; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE
MINISTRY OF TOURISM AND CIVIL
AVIATION (SHRI ASHOK GEHLOT):

(a) Yes, Sir. The Central Government have, in exercise of the powers vested in it under Section 9 A of the Aircraft Act, 1934, through Gazette notification No. GSR-516 dated March 15, 1970 imposed certain restrictions on the construction or erection of a building or a structure within a radius of 20 Kilometres of aerodromes including international airport.

(b) The maximum distance of 20 Kilometres from the Aerodrome Reference Point within which construction is regulated has been specified. The minimum distance, however, will vary from aerodrome to aerodrome based on the direction of the building site etc. in relation to the runway and location of the associated radio navigational aids.

(c) and (d). Yes, Sir. The height restriction will vary from aerodrome to aerodrome based on the provisions of GSY-516 and the operational requirements of radio navigational aids.

[Translation]

Upliftment of Nomadic Tribes of U.P.

*759. SHRI KALYAN SINGH SOLANKI: Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Union Government have taken any concrete steps for the upliftment of nomadic tribes of Uttar Pradesh;

(b) if so, Government's policy in regard to the future of these tribes;

(c) the social educational and political level of these nomadic tribes of Uttar Pradesh and whether Government propose to develop these tribes; and

(d) whether Government are considering any proposal to include these tribes in the list of Scheduled Castes and Scheduled Tribes and if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS
(SHRI S.B. CHAVAN): (a) to (c). Some of these communities who satisfy the criteria

adopted for inclusion in the existing lists of Scheduled Castes already stand included in the existing lists of Scheduled Castes in the State of Uttar Pradesh; and they are entitled to all benefits, as are admissible to other Scheduled Castes in the State under the Special Component Plan and also under Centrally Sponsored Schemes. There are, of course, other communities of nomadic/denotified tribes which are not in the lists of SCs and STs but the State Government treats some of them as other backward classes and takes up schemes for their development in the State sectors.

(d) There is a well-laid procedure for the inclusion of any community in the lists of Scheduled Castes and Scheduled Tribes. The proposal of the State Government along with similar other proposals are being considered in the context of the proposed comprehensive revision of the lists of Scheduled Castes and Scheduled Tribes.

[English]

Visa for Pakistan

*760. SHRI SOMJIBHAI DAMOR : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether it has come to the notice of Government that severe problem is faced by the people including VIPs in obtaining visa for short visits to and from Pakistan; and

(b) whether the Pakistan Embassy desires to open an office at Bombay to divert the heavy rush from Delhi but is unable to do so because of non-availability of land/building on rental basis at Bombay ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KHURSHEED ALAM KHAN) : (a) Our Missions in Pakistan have been promptly issuing visas to Pakistani nationals wishing to visit India.

However, Government is aware of the

problems faced by prospective Indian visitors in getting visas for Pakistan. This fact has been brought to the notice of the Pakistan authorities from time to time.

(b) It is the responsibility of the Pakistan Government to locate and rent accommodation for opening their Consulate General in Bombay. Government is willing to extend all possible assistance in the matter. Pakistan Embassy in New Delhi has been operating a temporary visa office from time to time in Bombay.

Deployment of CRPF and BSF Battalions in Bihar

*761. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of places in Bihar where CRPF and BSF battalions were deployed during the last three years and whether the incidence of violence has come down with their deployment;

(b) if so, the percentage of decrease in the incidence of violence; and

(c) if not, the reasons therefor ?

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN) : (a) to (c). A statement giving information about the number of coys of CRPF and BSF which were placed at the disposal of State Government of Bihar during the period from 1-3-1982 to 28-2-1985 is laid on the Table of the House. The State Government is primarily responsible for the maintenance of law and order. Whenever para-military forces were deployed in Bihar at the request of the State Government, violence has been checked in those places where the forces were deployed. However, Government have no information to say whether the incidence of violence has come down as a whole in Bihar because a few coys of para-military forces were deployed from time to time in some places.